

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:818

ANSWERED ON:12.11.2010

MONEY LAUNDERING

Khairi Shri Chandrakant Bhaurao;Kumar Shri Vishwa Mohan;Majumdar Shri Prasanta Kumar;Pakkirappa Shri S.;Tirkey Shri Manohar

Will the Minister of FINANCE be pleased to state:

(a) the details of cases of money laundering detected during each of the last three years, company-wise; and

(b) the action taken on each case?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S.PALANIMANICKAM)

(a) & (b) : During the last three years, i.e., 2007 to 2010 (till October, 2010), the Directorate of Enforcement has taken up investigations under the Prevention of Money Laundering Act (PMLA) in respect of 81 companies. The tainted properties having value of around Rs.359.18 crore have been attached. Complaints for offences of money laundering have been filed in the Designated Courts in three cases.